

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 40 of 2010 &
I.A. No. 50 of 2010**

Dated: 10th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Mawana Sugar Limited ... Appellant (s)
Versus
Punjab Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s): Ms. Surbhi Sharma, Ms. Shikha Ohri &
Mr. A. Dvivedi
Counsel for the Respondent(s): Mr. Raghvinder Singh (Rep.) for PSERC
Mr. Kulvinder (Rep.) for PSEB

ORDER

**I.A. No. 50 of 2010
(*Condone Delay Application*)**

The Representatives of both the Respondents are present. We have heard the learned counsel for the Appellant.

In view of the circumstances mentioned in the affidavit to condone the delay, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Application is disposed of.

Appeal No. 40 of 2010

It is pointed out by the learned counsel for the Appellant that the very same issues raised in this Appeal are also raised in the Appeal No. 199 of 2009, which has already been admitted. Therefore, **Admit**. Issue notice to the Respondents returnable on 15.04.2010. Dasti service is permitted.

Post the matter on **15.04.2010** along with Appeal No. 199 of 2009.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**